Suppl. Cause List No.1 Sr. No. 05

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

## WP(Crl) No. 19/2020 CrlM No. 445/2020

Mohd. Rashid

...Petitioner

Through :- Mr. Nasir Mirza, Advocate.

v/s

UT of J&K and others

...Respondent(s)

Through :- Mr. A.M Malik Dy. A.G

## Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE

The status report has been filed on behalf of the respondents. Learned counsel for the parties present. SSP Rajouri, Mr. Chandan Kohli has appeared through virtual mode in pursuance to the directions passed by this Court on previous date of hearing. He has assured the Court that every possible effort is being made by the police to recover the girl. Learned counsel for the petitioner is satisfied with the explanation given by the SSP. SSP Rajouri has also stated during the course of hearing that he will contact the petitioner today itself in connection with the case.

SSP Rajouri is directed to take all possible measures to recover the daughter of the petitioner who is missing for the last many days.

List on 24.06.2020.

## (PUNEET GUPTA) JUDGE

Jammu 16.06.2020 Tarun